MR. CHAIRMAN: I have not concluded yet.

SHRI SHAKTISINH GOHIL: Sir, this is an affidavit.

OBSERVATIONS BY THE CHAIR

MR. CHAIRMAN: Please, don't show it. एक बार बैटिए। Hon. Members, many Members write communications to me, and before even the communication reaches me, they tweet about it. I privately call a Member. Please don't do it because if you want to get traction in public domain and write it to the Chairman, give Chairman some time. I am available here as much time as I can make available. So, I will not appreciate, and the House will approve it, that we must not engage into a situation where you write something to the Chairman, go public with it and...

SHRI SHAKTISINH GOHIL: Sir, I will authenticate it.

MR. CHAIRMAN: Would you sit down? I got your communication and I found that this approach has to be absolutely discounted.

SHRI SHAKTISINH GOHIL: On what count?

MR. CHAIRMAN: Because this is not a House where a Member can *suo motu* say that he wants to authenticate. And, I declined such a request from the Treasury Bench. I said, "A Member cannot say that he authenticates." You will authenticate only that which the Chair says that you do. If a Member *suo motu* starts authenticating, how can that be done?

SHRI SHAKTISINH GOHIL: I am saying that I will authenticate it. Whatever I am saying here, or, whatever you say to me, I will authenticate. What other way do I have? If I have to authenticate a document, I am mentioning it in the House. Will I be deprived of my right?

MR. CHAIRMAN: Take your seat. An issue was raised and it was raised impactfully, and the issue was raised that a matter of the State cannot be agitated in the House. ...(Interruptions)...

SHRI SHAKTISINH GOHIL: It is not a matter of the State.

MR. CHAIRMAN: I know. Just have some patience. And, Shri Jairam Ramesh had taken that matter in a very serious mode, having written three communications to me signed by three hon. Members - Shri Jairam Ramesh, Shri Randeep Singh Surjewala and Shri G.C. Chandrashekhar. If the House would recollect, a day before, I had afforded them time that since what you have said is serious enough, and the issue requires my attention, if you have to add anything further, you may do that. The matter is receiving my consideration. Till then, I would urge the hon. Member to make a point without referring to this. Go ahead. Once I do it, then, you will be the first person whom I will give the opportunity.

SHRI SHAKTISINH GOHIL: I appreciate.

MR. CHAIRMAN: Thank you.

श्री शक्तिसिंह गोहिलः*

MR. CHAIRMAN: Shaktisinh ji, what you have said just now, I am deleting that part. Suppose, I say from the Chair, when the hon. Prime Minister was the Chief Minister of Gujarat, at that time, the then Leader of the Opposition.....*(Interruptions)*... Listen to me, Shaktisinh ji. ...*(Interruptions)*... If I say, when the present Prime Minister, who is in his third term, was the Chief Minister of Gujarat, at that time, the then Leader of the Opposition, who is now in Rajya Sabha, and, who was the Education Minister in that State, then, I have named you. That is what you have done. I am not taking the name of Shaktisinh Gohil. ...*(Interruptions)*...

SHRI SHAKTISINH GOHIL: Sir, I bow down. सर, आपका आदेश सिर आँखों पर।

MR. CHAIRMAN: You were the Leader of the Opposition there, you were the Education Minister. So, that will not go on record.

श्री शक्तिसिंह गोहिलः सर, आपका आदेश सिर आँखों पर। *

^{*} Not recorded.

[RAJYA SABHA]

MR. CHAIRMAN: Hon. Members, all of us are seriously concerned with the purity of examination system. We are seriously concerned and we want NEET also to be very neat. But I will suggest, anyone who commits a culpable act is condemnable. Then, we will not look at whether he belongs to this side or that side. The House has to show objectivity. Therefore, this is not an occasion to take political mileage. Our education system, our competitive examination system, we had the occasion, the Education Minister saying in the House the matter having been fully examined by the Supreme Court. Therefore, let all of us in the House and outside promote a mechanism so that talent does not get backseat. We must stand for meritocracy and not patronage. Now, Shri Jawahar Sircar. Sir, you have seven minutes.

SHRIMATI JAYA AMITABH BACHCHAN (Uttar Pradesh): Sir, I just want to say one thing on a lighter note.

MR. CHAIRMAN: Yes, Madam.

SHRIMATI JAYA AMITABH BACHCHAN: On a very lighter note, did you get a lunch break today?

MR. CHAIRMAN: Let me be serious at your lighter note, and let me be very serious at your very lighter note.

श्रीमती जया अमिताभ बच्चनः सर, मैं जया अमिताभ बच्चन आपसे पूछ रही हूँ, आपको आज लंच ब्रेक मिला है?

श्री सभापतिः नहीं।

श्रीमती जया अमिताभ बच्चनः तभी आप बार-बार जयराम जी का नाम ले रहे हैं। उनका नाम लिए बगैर आपका खाना हजम ही नहीं होता है।

श्री सभापतिः अब आपको लाइटर नोट पर एक बात बताता हूँ। मैंने लंच रिसेस में लंच नहीं लिया, तो उसके बाद मैंने जयराम जी के साथ लंच लिया। ...(व्यवधान)... और आज ही लिया। And let me tell the distinguished hon. Member, शायद यह पहला मौका है कि मैं आपका भी फैन हूँ और अमिताभ जी का भी हूं।

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श्रीमती जया अमिताभ बद्यनः सर, पहला मौका क्यों है?

श्री सभापतिः नहीं, ऐसा कोई और कपल मुझे मिला नहीं।

श्रीमती जया अमिताभ बद्यनः हाँ, तभी मेरा नाम ऐसा था। Thank you, Sir.

MR. CHAIRMAN: Otherwise, on a lighter note, on a very serious issue, I am a consistent person, and my past is proof of it.

PRIVATE MEMBERS' RESOLUTION

Regarding bringing a legislation to remove Education from Concurrent List and move it to State List in the Seventh Schedule of the Constitution and other matters - *Contd.*

MR. CHAIRMAN: Now, Shri Jawhar Sircar.

SHRI JAWHAR SIRCAR (West Bengal): Thank you, Sir, for permitting me to stand in support of the Resolution for the dissolution of NEET by Mr. Abdullah. Sir, we support this Resolution not because we are in the opposition. We support this Resolution because we sincerely believe in the federal system of the Government. This over-centralization that is being undertaken on a daily basis on every subject is antifederal. And anti-federalism is not just a political word. Sir, आप हिन्दुस्तान का दिन समझते नहीं है। We are a regionally-diverse and different people. We have, in each region and in each state, certain cultural traits that do not match with others. But we are all *Hindustanis* at heart. We don't need to be given lessons in nationalism. So, it is anti-federal and, therefore, we oppose it.

[THE VICE-CHAIRMAN (SHRI RAJEEV SHUKLA) in the Chair.]

We believe in the autonomy of every State. Sir, this exam is in favour of only one Board, and that has been proven again and again, the CBSE. It is a CBSE-oriented examination that favours CBSC candidates. Sir, I am not against CBSE. It is an excellent Board. But what I am saying is that other Boards that teach equally well are not given a fair chance under an over centralizing move.

When I talk of this, I have empirical proof of studies made by scholars where, for instance, they have said that the largest Board in India is not CBSE. It is the